

Bomb Blasts in Trains and on Railway Stations

1570. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an enquiry has been conducted into the bomb blast on the Jayanti Janata Express from Bombay to Kanyakumari in February, 1990;

(b) if so, the findings thereof;

(c) the number of incidents of bomb blasts, if any, on trains/railway platforms during 1989;

(d) whether enquiries have been conducted into each of these incidents; and

(e) if so, details of findings in each case?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) and (b). The registration, investigation, detection and prevention of crime on the railways is the responsibility of the Government Railway Police which functions under the control of the State Governments/Union Territory Administrations. It is for the Government Railway Police of the State where the bomb blast took place to register and investigate case and take appropriate action.

(c) to (e). The information regarding the number of incidents of bomb blasts on trains/railway platforms and enquiries into such incidents is not compiled by the central agencies.

[*Translation*]

Allotment of Shops in N.D.M.C. Area

1571. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons paying Teh-bazari but not allotted shops so far in N.D.M.C. area;

(b) whether Government propose to allot shops on permanent basis to them on the basis of Teh-bazari; and

(c) if so, when and if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) 209.

(b) and (c). N.D.M.C. has framed a policy for rehabilitation of Teh-bazari holders. Under the policy, Teh-bazari holders upto 1977 are eligible for allotment of stall or kiosk subject to availability. Teh-bazari holders for the period 1978 to 1980 are also eligible for allotment of built-up units after accommodating pre-1978 Teh-bazari holders.

[*English*]

Fishermen and Trawlers held by India and Pak

1572. SHRI PARASRAMBHARDWAJ: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there are some fishermen and trawlers held by India and Pakistan on charges of poaching in territorial waters on either side of Sir Creek whose mid-stream line extended to the sea and constitutes the yet unconfirmed maritime boundary between the coastal waters of the two countries;

(b) if so, whether there have been any meetings between the two countries in this regard; and

(c) if so, the outcome thereof?